

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 421/2022

IN THE MATTER OF

Ranvir Singh

..... Applicant

Versus

State of Haryana & Ors

..... Respondent

**STATUS REPORT IN COMPLIANCE OF
ORDERS DATED 22.11.2022.**

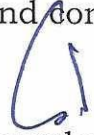
MOST RESPECTFULLY SHOWETH:-

1. That at present stage, Interim report is being filed through Sh. Gagandeep Singh who is Estate Officer, HSVP, Panchkula. It is humbly submitted that liberty is being craved to file additional/ supplementary report as per directions by this Hon'ble Tribunal.
2. That land measuring (4B-4B) in khasra no. 83 of village Devi Nagar was notified for acquisition u/s-4 on 23.08.2001 and notification u/s-6 on 11.12.2001. Further vide award no. 12 dated 10.12.2002 total land measuring 18.98 acres gair mumkin including land measuring 4B-10B comprised in khasra no. 83 was acquired. That above acquired land stands in the name of owners in the revenue record at payment of acquired land was given to respective owners. **Copy of notification and award are attached herewith as Annexure R-4 and 5.**
3. That possession of above acquire land was taken vide rapat no. 190 dated 10.12.2002. **Copy of rapat is attached herewith as Annexure R-6.**
4. That as per revenue record in sajra plan Gaghar River is not marked/kaimee. Further as per site demarcation report Gugga Maddi has constructed on 10 Bisva land in khasra no. 83 adjoining the safety poaching of Gaghar river. **Copy of demarcation report of sajra plan is attached herewith as Annexure R-7**
5. That order under Section 18 Exercising the Power of Collector as envisaged under HSVP Act was passed on 14.12.2022.

6. That on 17.01.2023 with the help of Police Force and Duty Magistrate a special drive to remove encroachment of Gugga Mari was carried out and partial encroachment has been removed. It is also relevant to mention here that on that day approximately 150 women came forward to stop the drive, when the Gugga Mari was about to be demolished/removed and Police force with only one lady constable was insufficient to tackle the mob of women and maintain Law & Order situation. Therefore, complete encroachment could not be removed. Thereafter, vide letter memo no. 02.02.2023 a Police help of 150 Nos. Police personnels (100 Men+50 Women) was requested from Deputy Commissioner and Deputy Commissioner of Police. **Copy of letter dated 02.02.2023 is attached herewith as Annexure R-8.** But, Deputy Commissioner of Police vide letter dated 05.02.2023 has intimated that Hon'ble Chief Minister Haryana shall being arrival at Dial-112 Building Sector-3, Panchkula. Due to Law & Order duty maximum force of this Police Commissionerate have been deployed to maintain Law & Order. So, it is requested that this office is unable to provide force on 06.02.2023 for removal of above encroachment. **Copy of letter dated 05.02.2023 is attached herewith as Annexure R-9.**
7. That now Police help has been requested for 21.02.2023 vide letter dated 13.02.2023 and this office is taking prompt steps to remove the encroachment. **Copy of letter dated 13.02.2023 is attached herewith as Annexure R-10.**
8. That the residence of village- Devi Nagar submitted written submission on 15.12.2022 that khasra no. 83 has been notified under Section 3-A dated 03.06.2022 by NHAI for acquisition.
9. That in notification issued by NHAI at Sr. No. 93 Khasra No. 83 i.e. site in question is mentioned for acquisition.

Interim Report is being submitted for kind consideration please.

Dated:
Place:


Gagandeep Singh,
Estate Officer, HSVP, Panchkula.

Award No. 12 for the year 2002-2003

Made by Sh. Hardul Singh Sihag, Land Acquisition Collector, Urban Estate, Maryana, Panchkula.

Acquisition of land vide notification detailed below in village Devi Nagar Madbast No. 384 for a public purpose namely for the development and utilization of land as Recreational and Commercial area for Sector-3 Part in Urban Estate, Panchkula under the Maryana Urban Development Authority Act, 1977.

AWARD

In pursuance of Maryana Govt. vide notification No. LAC(P)-NTLA-2001/5428 dated 23.8.2001 published in Maryana Govt. (Extraordinary) Gazette dated 23.8.2001 under section 4 of the Land Acquisition Act of 1894 (hereinafter called the Act) notified that the land which is the subject of this award was likely to be needed for a public purpose, namely for development and utilization of land as Recreational and commercial area for Sector-3 Part Panchkula in village Devi Nagar H.B. No. 384, Tehsil & District Panchkula. Then vide notification No. LAC(P)-NTLA-2001/7305 dated 11.12.2001 published in Maryana Govt. (Extraordinary) Gazette of the same date u/s-6 of the Land Acquisition Act of 1894 it was declare that the said land was needed for the aforesaid purpose. The Land Acquisition Collector, Panchkula was also directed under section 7 of the Land Acquisition Act to start process for the acquisition land in question.

LAND

That total area notified u/s-6 of the Act was 18.98 acres of Village Devi Nagar, which is entirely acquired. The classification of which is as under:-

CLASSIFICATION OF LAND

Village: Devi Nagar	B	4	B	
	91	-	2	Gair Mumkin (18.98 acres)

The above classification as per revenue record was intimated to the right holder/interest person through the

area was got made by the technical expert who is the Ex-Engineer, HUDA, Divison No. 1.

The detail of the assessment of the structure are given in the list at annexure-1.

FRUIT TREES/NON FRUIT TREES

There are no fruit or non fruit trees on the land which has been through this award.

MODE OF PAYMENT

The payment will be made to land owners and other interested persons according to their shares as entered in the latest record of rights (Jamabandi 1997-98) amended to the extent of sanctioned mutations thereafter. In the event of any dispute, the same is to be settled in accordance with law. The detailed apportionment is given in the award statement attached with the file.

The notice u/s-12(2) are being issued to the land-owners and interested persons who are not present this day of announcement of award.

POSSESSION OF THE LAND

The award has been made today and possession of the land acquired is taken over after offering the compensation and made over to HUDA u/s-16 of the Land Acquisition Act.

The land thus acquired hereafter vests fully in the ownership of the Maryana Urban Development Authority, free from all encumbrances, from the date of taking over possession.

CONCLUSION

Subject to the above remarks this award stands as below:

1.	Compensation for land:	1,13,87,500/-
2.	Compensation for building/ structures.	5,58,765/15
3.	30% CMC on Item No. 1 & 2.	35,83,879/54
4.	Addl. amount @ 12% per annum as per section 23(1)(b) of the Land Acquisition (Amendment) Act, 1994 on item no.1&2.	18,65,581/11
	G.Total	<u>1,73,95,725/00</u>

Place: Pajchkula
Dated: 10.12.2002

Land Acquisition Collector,
Urban Estate, Nr, Panchkula.

Announced today in the presence of those interested persons

10 दिनांक 2002 को 19 गांव

170 आन गैर विनांग 10-12-2002 को श्री ...
शही सम्पदा विभाग ...
आर्यनीयम 1894 की द्वारा 6 वी अधिसूचना क्रमांक
रल. डी. डी (पी) रन. डी रल. डी - 2001/7305
दिनांक 11-12-2001 को इतिहास राठग के अन्वय
गल्ल मे दिनांक 11-12-2001 को ...

जारी हुई थी, के अनुसार गांव देवी नगर संख्या
384 तहसील वा जिला पंचसूत्र है, नोबलन खतरा
23 मिन - 26 मिन - 32-36-42 मिन - 45 मिन - 50 मिन - 53 मिन
- 57-58 मिन - 62 - 64 65 72 मिन - 73 74 75 मिन 83
84-85 मिन - 86 - 920 - 121 - 123 - 124 - 130 - 131 - 132
- 142 - 141 मिन - 142 मिन - 50 मिन - 503 मिन कुल नोबलनी
1898 खतरा, ग्राम वा पंचसूत्र नोबलन विभाग गांव को
अत आर्जित ग्राम वा नोबलनी नोबलन ग्राम के गांव
कीर सुंनकर प्राप्त नोबलनी इली रूप के सम्पदा
आधिकारी (उक्त पंचसूत्रों के नोबलनी) श्री ...
दिने नोबलनी को दे विना है। इस अन्वय
पुस्तकी न पुस्तकी नोबलनी नोबलनी नोबलनी

कनकनर बलन कर नोबलनी श्री सरदार दिने
नोबलनी दे आर्जित ग्राम के गांव वाप नोबलनी
मे नोबलनी



Land Acquisition Collector,
Urban Estate, Panchhula.

Handwritten signatures and dates: 10/12/02, 1.71, 2001, 2002

HARYANA SHEHRI VIKAS PRADHIKARAN

From

Estate Officer,
HSVP, Panchkula.

To

1. The Deputy Commissioner,
Panchkula
2. The Deputy Commissioner of Police,
Panchkula.

Memo No 200 - 01

Dated 12-01-2023

**Subject: - Special Enforcement drive to remove the encroachment from Village-
Devi Nagar, Sector-3, Urban Estate, Panchkula.**

It is submitted that a special enforcement drive to remove the encroachment from Village- Devi Nagar, Sector-3, Urban Estate, Panchkula is to be conducted on **16.01.2023** (09:00 AM). It is therefore, requested to please depute Duty Magistrate for above said drive to maintain the law and order during the operation in the said areas.

The Deputy Commissioner of Police, Panchkula is requested to depute **50 Nos. Police personnels (30 Men+ 20 Women)**, under the supervision of Police Officer to accompany the enforcement staff to maintain law and order being sensitive areas on **16.01.2023** at 09:00 AM in the office of Estate Officer, HSVP, Sector-6, Panchkula.

g. A. T. 12/01/23
Estate Officer,
HSVP, Panchkula.

Memo no. 202 - 211

Dated 12-01-2023

Copy of the above is forwarded to the following for information and necessary action:-

1. The Administrator, HSVP, Panchkula.
2. The Commissioner, Municipal Corporation, Panchkula.
3. The Superintending Engineer, HSVP, Panchkula.
4. The CMO, General Hospital, Sector- 6, Panchkula with the request to provide **1 Nos. Ambulance** with medical staff during the drive on the above mentioned date and time.
5. The Executive Engineer HSVP, Div No. I & II, Horticulture Panchkula & Executive Engineer, HSVP, Electrical Division, Panchkula with the request of depute SDE and JE in charge of concerned areas along with **2 Nos. JCB, 4 Nos. Tractor with trolley** to report in Estate Office, HSVP, Panchkula on **16.01.2023**.
6. The SDE (Enforcement), NT & JEs O/o Estate Office, HSVP, Panchkula are also directed to be present along with staff during the drive on the above mentioned date and time.
7. The S.H.O, Police Station, Sector- 5, Panchkula for information and necessary action.

g. A. T. 12/01/23
Estate Officer,
HSVP, Panchkula.

58
HARYANA SHEHRI VIKAS PRADHIKARAN

From

Estate Officer,
HSVP, Panchkula.

To

1. The Deputy Commissioner,
Panchkula
2. The Deputy Commissioner of Police,
Panchkula.

Memo No 258-59

Dated 16-1-23

**Subject: - Special Enforcement drive to remove the encroachment from Village-
Devi Nagar, Sector-3, Urban Estate, Panchkula.**

Ref:- This office memo no. 200-211 Dated 12.01.2023.

It is submitted that a special enforcement drive to remove the encroachment from Village- Devi Nagar, Sector-3, Urban Estate, Panchkula was planned for **16.01.2023**, but due to non availability of police force drive couldn't be conducted. Therefore, the above special drive is re-planned for **17.01.2023 at 09.00AM**. It is therefore, requested to please depute Duty Magistrate for above said drive to maintain the law and order during the operation in the said area.

The Deputy Commissioner of Police, Panchkula is requested to depute **50 Nos. Police personnels (30 Men+ 20 Women)**, under the supervision of Police Officer to accompany the enforcement staff to maintain law and order being sensitive area on **17.01.2023** at 09:00 AM in the office of Estate Officer, HSVP, Sector-6, Panchkula.


Estate Officer,
HSVP, Panchkula.

Memo no. 260-69

Dated 16-1-23

Copy of the above is forwarded to the following for information and necessary action:-

1. The Administrator, HSVP, Panchkula.
2. The Commissioner, Municipal Corporation, Panchkula.
3. The Superintending Engineer, HSVP, Panchkula.
4. The CMO, General Hospital, Sector- 6, Panchkula with the request to provide **1 No. Ambulance** with medical staff during the drive on the above mentioned date and time.
5. The Executive Engineer HSVP, Div No. I & II, Horticulture Panchkula & Executive Engineer, HSVP, Electrical Division, Panchkula with the request of depute SDE and JE in charge of concerned areas along with **2 Nos. JCB, 4 Nos. Tractor with trolley** to report in Estate Office, HSVP, Panchkula on **17.01.2023**.
6. The SDE (Enforcement), NT & JEs O/o Estate Office, HSVP, Panchkula are also directed to be present along with staff during the drive on the above mentioned date and time.
7. The S.H.O, Police Station, Sector- 5, Panchkula for information and necessary action.


Estate Officer,
HSVP, Panchkula.

ਸਰਕਾਰ ਨੂੰ ਦੱਸਣ ਲਈ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ
ਜਦੋਂ ਡਿਊਟੀ ਮੈਜਿਸਟਰੇਟ ਨੇ 10/2/2023 ਨੂੰ
ਲਿਖਤੀ ਢੰਗ ਵਿੱਚ ਜਾਰੀ ਕੀਤਾ ਤਾਂ ਮੁਕੱਦਮੇ ਵਿੱਚ
ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ ਜਿਸ ਵਿੱਚ ਮੁਕੱਦਮੇ ਵਿੱਚ

SDE(S.)

ਕੈਰਿਮ
ਪੁਲਾਹ
2/2/2023

ਏਐਮ

2/2/23

ਜੇ ਪ੍ਰਿੰਸੀਪਲ

2/2/23

SDE(S.)

ਕੈਰਿਮ ਪੁਲਾਹ
2/2/23

540-51
2-02-2023
ਪੁਲਾਹ

6-2-2023 ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਜਿਸ ਵਿੱਚ
ਮੁਕੱਦਮੇ ਵਿੱਚ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ ਜਿਸ ਵਿੱਚ
ਮੁਕੱਦਮੇ ਵਿੱਚ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ ਜਿਸ ਵਿੱਚ
ਮੁਕੱਦਮੇ ਵਿੱਚ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ ਜਿਸ ਵਿੱਚ
ਮੁਕੱਦਮੇ ਵਿੱਚ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ ਜਿਸ ਵਿੱਚ
ਮੁਕੱਦਮੇ ਵਿੱਚ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗਾ ਜਿਸ ਵਿੱਚ

SDE(S.)

ਕੈਰਿਮ
ਪੁਲਾਹ
7/2/2023

ਏਐਮ

8/2/2023

NT-62
07-02-23

अवार्ड स्केपट २२/११ मास २१/११ नोवम्बर. हदवस्तु नं० ३६५ तहसील व जिला ५-५ क्षेत्र

क्रमांक	बेवट खतीनी	भूमि पति का नाम	सम्बर खसरा	रकबा	किस्म जमीन	भूमिसम्पति को मुआवजा	30 प्रतिशत कम्पलशरी एक्वोजिशन चार्जिज	12 प्रतिशत प्रति वर्ष अतिरिक्त राशि	कुल मुआवजा राशि
7	59-63 71-72 82-83	श्री 1024 गोवा श्री 165-166 गोवा श्री 1024 गोवा	२३११ २६११ ३२	२-० २-० ५-०	अण्डा अण्डा अण्डा	1,13,87,500-00 — —	34,16,250-00 ३/२ गोवा ३/२ गोवा	1778,321-90 1554,569-20 5,18,189-75	1,65,82,071-90
		श्री 1024 गोवा	२३११	२-०	अण्डा	—	३/२ गोवा	1554,569-20	
		श्री 1024 गोवा	२६११	२-०	अण्डा	—	३/२ गोवा	5,18,189-75	
		श्री 1024 गोवा	३२	५-०	अण्डा	—	३/२ गोवा	5,18,189-75	
		श्री 1024 गोवा	५२११	२-०	अण्डा	—	३/२ गोवा	5,18,189-75	
		श्री 1024 गोवा	५५११	२-०	अण्डा	—	३/२ गोवा	5,18,189-75	
		श्री 1024 गोवा	५३११	२-०	अण्डा	—	३/२ गोवा	5,18,189-75	

ई-5 अक्षर मजल प्रकृति	57	4-0	"	दीक्षा मजल	$\frac{11}{256}$ मजल	712,510-90
राज मजल — 88 मजल	58	2-0	"			
अभय प्रका ई-5 प्रका	62	4-0	"	श्रीमती रमणी	$\frac{11}{128}$ मजल	14,25,021-80
मजल रमि राज मजल रमणी	64	5-12	"			
श्रीमती रमणी राज मजल	65	4-0	"	अभय	$\frac{15}{512}$ मजल	4,85,862-90
काज श्रीमती प्रका राज	72	1-10	"	श्रीमती रमणी	$\frac{15}{1024}$ मजल	2,42,901-45
प्रका ई-5 — 50 मजल	73	4-0	"			
मजल-अभय प्रका	74	4-7	"	काज श्रीमती	$\frac{15}{1024}$ मजल	2,42,901-45
काज राज राज मजल	75	1-10	"	मजल	$\frac{1}{128}$ मजल	1,29,547-45
— 16 मजल	83	4-10	"	अभय	$\frac{1}{128}$ मजल	1,29,547-45
अभय-अभय मजल	84	1-4	"	श्रीमती रमणी	$\frac{1}{128}$ मजल	1,29,547-45
प्रका मजल	85	1-1	"	अभय	$\frac{1}{128}$ मजल	1,29,547-45

B-13

अवाइ स्टैमैण्ट
शुभ

देवी नगर

ग्राम

हदवस्त नं० 384

तहसील व/ जिला 4742/27

1	2	3	4	5	6	7	8	9	10
क्र.सं.	खतिनाम	भूमि पति का नाम	नसब	रकबा	किसम	भूमिसम्पत्ति की मूल्यांकन	30 मसिअर (समूह/सिद्ध) का भाग	12 मसिअर (समूह/सिद्ध) का भाग	कुल मुआवजा राशी
	59-63	रंजवीर सिंह- सुखा सिंह	86	2-2	गोशु	बलवीर सिंह	1/2 भाग	1,29,547-40	
	77-72	पुत्रान लीला राम पुत्र	420	1-10	"	"	"	"	
	82-83	कली राम अफ गोग 24 भाग	421	4-19	"	रंजवीर सिंह	2/256 भाग	1,94,321-15	
	अपक	मनपाल - कुलधन पुत्रान	423	3-10	"	सुखा सिंह	2/256 भाग	1,94,321-15	
		नीत राम 8 भाग- शीमल	424	3-10	"	"	"	"	
		राम प्यारी कृष्णा व	430	3-10	"	मनपाल	1/256 भाग	64,773-70	
		हरदीप कौर पुत्री व	430	3-10	"	"	"	"	
		हरदीप सिंह- मनदीप सिंह	431	3-10	"	कुलधन	2/256 भाग	64,773-70	
		पुत्रान कुलधन लाल पुत्र							

ई-क अडे एर-मिड शक माला — 18 माला	481 किग	2-17	"	18 एरदीप माले	$\frac{1}{256}$ माला	64,773-70
मीमल अदरी-लक्ष्मी	482	2-16	"	19 तुमदीप अडे	$\frac{1}{256}$ माला	64,773-70
बेबा बान इ-इ पुजा	491 किग	2-14	"	20 बेनदीप अडे	$\frac{1}{256}$ माला	64,773-70
पुलबी शक माला 18 माला	492 किग	1-16	"	21 शक अदरी	$\frac{1}{256}$ माला	64,773-70
मेरुप रोग - बीरु रोग	502 किग	1-10	"			
श्रीदी शक पुजान अमरीशन	503 किग	1-10	"			
पुग कथरिया एर नीन						
शक माला — 8 माला	अ किग 33	91-2	ई पुं	22 अदरी	$\frac{1}{128}$ माला	1,29,547-50
कादी रोग - कुन्दन -				23 अदरी	$\frac{1}{128}$ माला	1,29,547-45
इरनाया पुजान अथरिया				24 शक अम	$\frac{1}{256}$ माला	43,182-50
पुजा माला एर नीन शक				25 बीकराग	$\frac{1}{256}$ माला	43,182-45
माला — 24 माला						

1	2	3	4	5	6	7	8	9	10
क्रमांक	खेत खतीती	भूमि पति का नाम	नाम्बर खसरा	रकबा	किश्म जमीन	भूमिसम्पत्ति का गुभावजा	30 प्रतिशत कम्पलशरी एक्वोजिजन वाजिज	12 प्रतिशत प्रति वर्ष अतिरिक्त राशि	कुल मुश्तका राशि
		श्रीमनाथ - पाला सिट्टे				21 श्रीदीराम	1/384 भाग	43,182-50	
		पुशप शीक पुज जेपुणा				27 काशीराम	2/384 भाग	1,29,547-45	
		राम मोल - 64 भाग				25 कुन्दन	3/384 भाग	1,29,547-45	
		गोपी पुत्र मोलु पुज				23 हरनाथ	2/384 भाग	1,29,547-45	
		शैली राम - 64 भाग				20 श्रीमनाथ	1/2 भाग	5,18,189-75	
		रुनार्ड या लोक अमर सुलका							
		श्रीमल करण सिध्या							
		उदयशम - (3827) भाग							
		नारदादा सिट्टे पुज							

अर्वाह स्टेशन 28/11

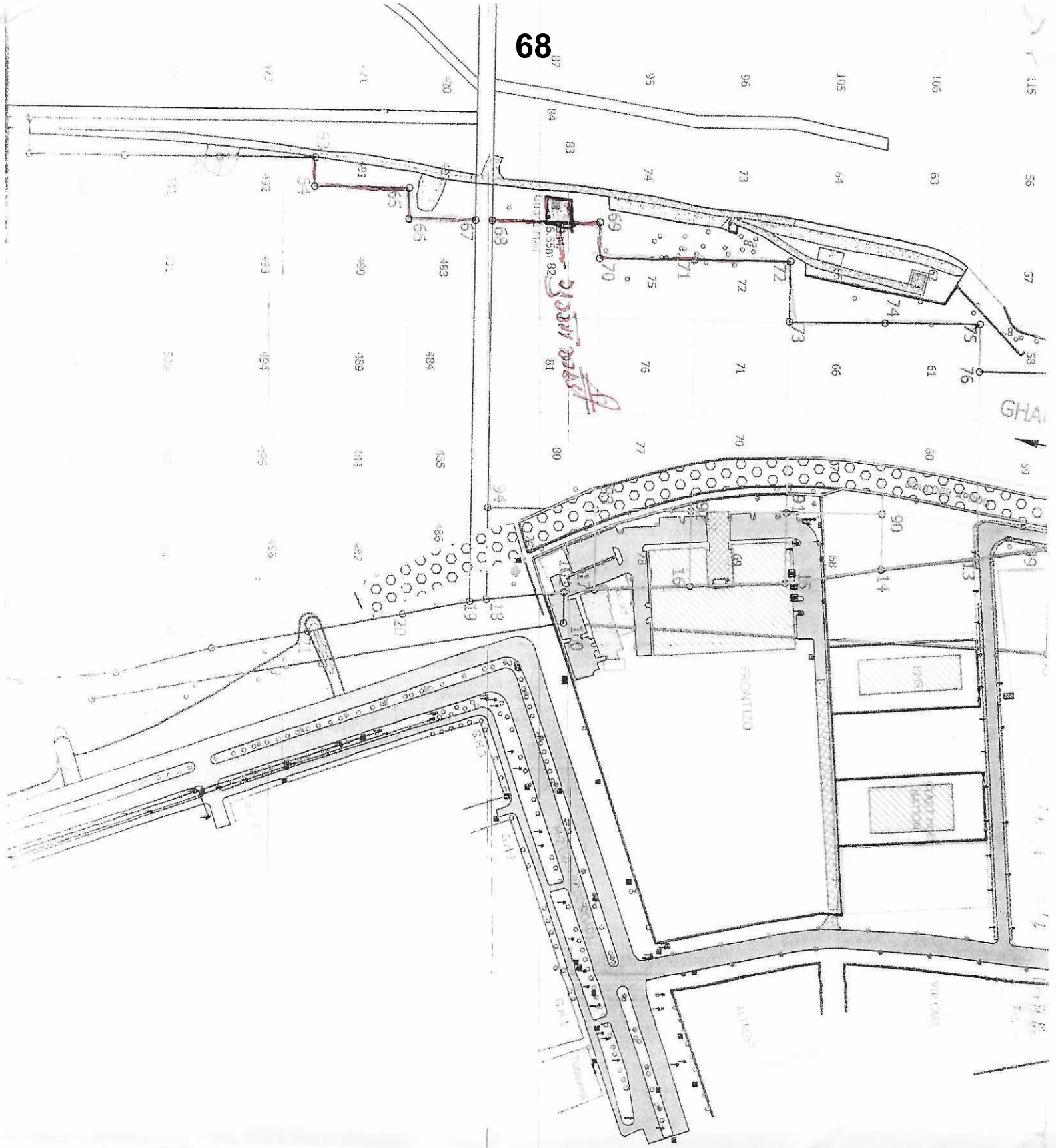
ग्राम श्री 4 वी गोल

हस्तास नं० 384

तहसील व

जिला क...

कालिका शाला 1/2 माला			
कुलवत्त शिष्टि-वसुधामाला शिष्टि			
पुष्पांग नामाप्रण शिष्टि			
काम माला 1/2 माला व			
सुरी-5 शिष्टि पुष्पा			
शौरदार शिष्टि 1/4 माला			
दर 215 माला दर			
1/2 माला			
वर्ग-3) सुरी कुल 192 माला			
दर 48 माला			
वर्ग 1) पाला शिष्टि	1/2 माला		5,18,189-75
32 माला	1/2 माला		10,36,379-50
वर्ग 2) माल	10881 माल		29,35,149-75
शौरदार शिष्टि	61472		"
	445	माला	43,497-15
	245855	माला	
कुलवत्त शिष्टि	445	माला	43,497-20
वसुधामाला शिष्टि	245855	माला	43,497-20
सुरी-5 शिष्टि	445	माला	43,497-20
वर्ग 3) सुरी कुल	3	माला	31,09,158-50



□ 6.35m 82

□ 6.35m 82

□ 6.35m 82

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69 ORDER


Whereas this order is being passed under section 18 of HSVP Act 1977 exercising the power of Collector. The brief facts in regard to encroachment are as under:-

Constructed unauthorized Guga Madi on HSVP land in an unauthorized manner.

Therefore, a notice vide memo no. 5033 Dated 22.09.2022 and memo no. 6044 dated 21.11.2022 under section 18(1)(b) of HSVP Act was served to the Care Taker, Guga Madi, Village-Devi Nagar, Sector-3, Panchkula and also pasted on the premises/site in question in compliance of section 42 of the HSVP Act. In regard to this notice 7 days time was granted to remove the encroachment.

Further, the Care Taker, Guga Madi, Village-Devi Nagar, Sector-3, Panchkula, the said encroacher did not submit any reply in reference to said notices.

Therefore, as stated above I hereby exercising the powers of collector ordered that the said encroachment over the Govt. land be removed within 7 days and site be restored the land to its original state or to bring it in conformity with the provision of the act with such force as may be necessary and the cost incurred on such measures, shall if not paid on demand, being made to him be recoverable from such person as arrears of land revenue.



Estate Officer-Cum-Collector,
HSVP, Panchkula

Endst. No. 533-39.

Dated: 14-12-2022.

A copy is forwarded to the following for information and further necessary action please:-

- 1) SDE(S) O/o EO, HSVP, Panchkula is directed to comply with the order immediately.
- 2) Concerned JE O/o EO, HSVP, Panchkula is directed to comply with the order immediately.
- 3) The Care Taker, Guga Madi, Village-Devi Nagar, Sector-3, Panchkula.
- 4) Pasted on premises at unauthorized Guga Madi in Village-Devi Nagar, Sector-3, Panchkula.


Estate Officer-Cum-Collector,
HSVP, Panchkula

HARYANA SHEHRI VIKAS PRADHIKARAN

From

Estate Officer,
HSVP, Panchkula.

To

1. The Deputy Commissioner,
Panchkula
2. The Deputy Commissioner of Police,
Panchkula.

Memo No

540-41

Dated

2-02-2023


**Subject: - Special Enforcement drive to remove the encroachment from Village-
Devi Nagar, Sector-3, Urban Estate, Panchkula.**

It is submitted that a special enforcement drive to remove the encroachment from Village- Devi Nagar, Sector-3, Urban Estate, Panchkula is to be conducted on **06.02.2023** (09:00 AM). It is therefore, requested to please depute Duty Magistrate for above said drive to maintain the law and order during the operation in the said areas.

The Deputy Commissioner of Police, Panchkula is requested to depute **150 Nos. Police personnels (100 Men+ 50 Women)**, under the supervision of Police Officer to accompany the enforcement staff to maintain law and order being sensitive areas on **06.02.2023** at 09:00 AM in the office of Estate Officer, HSVP, Sector-6, Panchkula.

Memo no.

542-551


Estate Officer,
HSVP, Panchkula.

o/c
Dated

2-02-2023

Copy of the above is forwarded to the following for information and necessary action:-

1. The Administrator, HSVP, Panchkula.
2. The Commissioner, Municipal Corporation, Panchkula.
3. The Superintending Engineer, HSVP, Panchkula.
4. The CMO, General Hospital, Sector- 6, Panchkula with the request to provide **2 Nos. Ambulance** with medical staff during the drive on the above mentioned date and time.
5. The Executive Engineer HSVP, Div No. I & II, Horticulture Panchkula & Executive Engineer, HSVP, Electrical Division, Panchkula with the request of depute SDE and JE in charge of concerned areas along with **2 Nos. JCB, 4 Nos. Tractor with trolley** to report in Estate Office, HSVP, Panchkula on **06.02.2023**.
6. The SDE (Enforcement), NT & JEs O/o Estate Office, HSVP, Panchkula are also directed to be present along with staff during the drive on the above mentioned date and time.
7. The S.H.O, Police Station, Sector- 5, Panchkula for information and necessary action.


Estate Officer,
HSVP, Panchkula.



Estate Office HSVP Panchkula <eopklhsvp@gmail.com>

**Special Enforcement drive to remove the encroachment from Village-Devi Nagar,
Sector-3, Urban Estate, Panchkula.**

1 message


Estate Office HSVP Panchkula <eopklhsvp@gmail.com>

Thu, Feb 2, 2023 at 1:31 PM

To: Mr Vinay Singh <dcpkl@hry.nic.in>, dcppanchkula@gmail.com

Cc: mabranhpk@gmail.com, "admpklhsvp1@gmail.com" <admpklhsvp4@gmail.com>, mcpanchkula@gmail.com, NK Verma <xenhuda1@gmail.com>, Narender K Payal <xenhuda2@gmail.com>, Mahender Singh <xenhudahort@gmail.com>, "Xen,HUDA Elect,Pkl" <xenhudaelect@gmail.com>, sepklhsvp@gmail.com, shopssec5@gmail.com

Please see the attachment.

 **devi nagar drive.pdf**
412K

From

Deputy Commissioner of Police,
Panchkula.

To

Estate Officer,
HSVP, Panchkula

No. 162/OSI Dated 5/2/2023.

Subject: -

Special Enforcement drive remove the encroachment from village- Devi Nagar,
Sector-3 Urban Estate Panchkula on 06.02.2023 .

Memo,

Please refer to Your office memo No. 541 Dated 02.02.2023 on the subject
noted above.

2. In this regard, it is submitted that Hon'ble Chief Minister Haryana shall being arrival at Dial-112 Building Sector-3 Panchkula. Due to Law & Order duty maximum force of this Police Commissionerate have been deployed to maintain Law & Order. So, It is requested that this office is unable to provide police force on 06.02.2023 for removal of above encroachment. This is for kind information & necessary action, please.



(P/SI Suresh Pal, OSI PKL)
for Deputy Commissioner of Police,
Panchkula

HARYANA SHEHRI VIKAS PRADHIKARAN

From

Estate Officer,
HSVP, Panchkula.

To

1. The Deputy Commissioner,
Panchkula
2. The Deputy Commissioner of Police,
Panchkula.

Memo No 740-41

Dated 13-2-23

Subject: - Special Enforcement drive to remove the encroachment from Village- Devi Nagar, Sector-3, Urban Estate, Panchkula.

It is submitted that a special enforcement drive to remove the encroachment from Village- Devi Nagar, Sector-3, Urban Estate, Panchkula is to be conducted on **21.02.2023** (09:00 AM). It is therefore, requested to please depute Duty Magistrate for above said drive to maintain the law and order during the operation in the said areas.

The Deputy Commissioner of Police, Panchkula is requested to depute **150 Nos. Police personnels (100 Men+ 50 Women)**, under the supervision of Police Officer to accompany the enforcement staff to maintain law and order being sensitive areas on **21.02.2023** at 09:00 AM in the office of Estate Officer, HSVP, Sector-6, Panchkula.

Estate Officer,
HSVP, Panchkula.

Memo no. 742-50

Dated 13-2-23

Copy of the above is forwarded to the following for information and necessary action:-

1. The Administrator, HSVP, Panchkula.
2. The Commissioner, Municipal Corporation, Panchkula.
3. The Superintending Engineer, HSVP, Panchkula.
4. The CMO, General Hospital, Sector- 6, Panchkula with the request to provide **2 Nos. Ambulance** with medical staff during the drive on the above mentioned date and time.
5. The Executive Engineer HSVP, Div No. I & II, Horticulture Panchkula & Executive Engineer, HSVP, Electrical Division, Panchkula with the request of depute SDE and JE in charge of concerned areas along with **2 Nos. JCB, 4 Nos. Tractor with trolley** to report in Estate Office, HSVP, Panchkula on **21.02.2023.**
6. The SDE (Enforcement), NT & JEs O/o Estate Office, HSVP, Panchkula are also directed to be present along with staff during the drive on the above mentioned date and time.
7. The S.H.O, Police Station, Sector- 5, Panchkula for information and necessary action.

Estate Officer,
HSVP, Panchkula.